

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A No.1329/98

New Delhi: Decided on 22.1.1999

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

gmt. Bina Devi W/o Sh. Balwant Singh,
R/o House No. D/792,
Mangolpuri,
New Delhi

.....Applicant.

(By Advocate: Shri U. Srivastava)

Versus

Govt. of NCT Delhi
through

1. The Lt. Governor,
Raj Niwas,
Rajpur Road,
New Delhi.

2. The Director General,
Home Guards & Civil Defence,
CTI Complex, Raja Garden,
New Delhi.

.....Respondents.

(By Advocate: Shri Rajinder Pandita).

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Applicant who is the wife of a Home Guard seeks a direction to respondents to finalise her case for compassionate appointment as well as for disability pension.

2. Applicant's case is indeed unfortunate, but in O.A No.2006/90 Shri Chandeshwar & another Vs. Govt. of NCT of Delhi, and connected cases decided on 11.1.99 by a Bench in which I was a party, the view has been accepted, which itself is based on various previous rulings, that Home Guards are purely volunteers and are not Govt. employees.

3. In this background this Bench has no jurisdiction to issue the direction sought for by applicant, under the provisions of the AT Act

and the OA is accordingly dismissed giving liberty to applicant to approach the competent forum, if so advised. No costs.

infolge
(S.R. ADIGE)
VICE CHAIRMAN (A).

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